

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Redington India Ltd  
Vs  
Fanatic Systems Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/1(CHE)/2021

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/896(CHE)2024; IA(IBC)/875(CHE)2024; IA/787(CHE)/2024; IA/2384(CHE)/2023;  
IA/2190(CHE)/2023

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**ORDER**

**IA(IBC)/896(CHE)2024**

Present: Ld. Counsel Shri. Venkat Raman for the Applicant.

Ld. Counsel Shri. Akashbalagee for the Respondent / RP, who is  
also present in person.

This application has been filed to take on record the additional documents  
ie. Audio recording of telephonic conversations between Mr. C.A.R.  
Kabiladoss, Mr. S. Selvanayagam and Mr. M. Mahesh.

It is seen that in the documents, date and time of conversation has not  
been given. There is no authentication as to the voice recording from any  
expert.

Before proceeding further in this matter, let the Applicant submit the  
authentication and the details. Till then, no notice be given to the Respondent  
nor any reply be sought and the application be kept in abeyance.

List the application for final hearing on **08.07.2024. (physical hearing)**

**IA(IBC)/875(CHE)2024**

Present: Ld. Counsel Shri. Akashbalagee for the Applicant / RP, who is

also present in person.

Ld. Counsel Shri. Raj Jhabah for Respondent No. 2.

Ld. Counsel Shri. Venkat Raman for Respondent No. 1.

Ld. Counsel for R1 submits that Reply has been filed.

Same is not placed before us.

**Registry is directed to place the Reply.**

Applicant is directed to serve copy of the application through mail on the Counsel for the Respondent No. 2.

Perused.

This application is seeking payment of IRP fees for the period from 08.03.2022 to 07.04.2022 and 08.04.2022 to 07.04.2024 and CIRP cost / expenses.

Ld. Counsel for the Applicant submits that till date the amount has not been paid.

List the application for final hearing on **08.07.2024. (physical hearing)**

Pleadings be completed before the date fixed.

Written synopsis be also filed by the parties not exceeding three pages.

**IA/787(CHE)/2024**

Present: Ld. Counsel Shri. Akashbalagee for the Applicant / RP, who is also present in person.

Ld. Counsel Shri. Venkat Raman for the Respondent.

Reply of the Respondents is already on record.

Ld. Counsel for the Applicant seeks and is granted time to file Rejoinder.

List the application for final hearing on **08.07.2024. (physical hearing)**

Pleadings be completed before the date fixed.

Written synopsis be also filed by the parties not exceeding three pages.

**IA/2384(CHE)/2023**

Present: Ld. Counsel Shri. Akashbalagee for the Applicant / IRP, who is

also present in person.

Ld. Counsel Shri. Venkat Raman for the Respondent.

This application has been filed for liquidation as prayed in Para 8(a) of the application.

Ld. Counsel submits that the Applicant does not insist for the other prayers in the application and would take appropriate steps in due course.

Reply is already on record.

List the application for final hearing on **08.07.2024. (physical hearing)**  
**IA/2190(CHE)/2023**

Present: Ld. Counsel Shri. Venkat Raman for the Applicant.

Ld. Counsel Shri. Akashbalagee for the Respondent.

This application has been filed for dissolution of the Corporate Debtor.

Reply and Rejoinder are already on record.

Pleadings are complete.

We would also like to hear the response of the Suspended Directors in the present case. Applicant is directed to serve the copy of the application on the Suspended Directors and file Affidavit of Service for their appearance and response on 08.07.2024.

List the application for final hearing on **08.07.2024. (physical hearing)**

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)